

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2019

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking compensation of carrying cost in respect of the Change in Law events allowed by this Commission under the Power Purchase Agreement dated 25.3.2011 (PPA) executed between the Petitioner and the Respondent No.2 and the Power Supply Agreement (PSA) dated 5.1.2011 executed between Respondent No.1 and Respondent No. 2.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.

Date of Hearing : 27.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri Tejasv Anand, Advocate, APNRL
Shri Amit Griwan, APNRL
Shri Ravi Kalra, APNRL
Shri Ravi Kishore, Advocate, PTC
Shri Rohit Venkat, Advocate, WBSEDCL

Record of Proceedings

Learned counsel for the Petitioner requested for adjournment due to non-availability of arguing counsel in the matter. Learned counsels for the Respondents did not object the same. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued

By order of the Commission
SD/-
(T.D. Pant)
Deputy Chief (Legal)

